between BSF checkposts ianges from 1 KM to 3 KM on the western border and from. 2KM to 14 KM, on the eastern'border. The average maximum, distance between BSF checkpoints ranges from 7 KM to 40 KMs on the western border and from 7 KM to 65 KMs on the eastern border.

(b) Anti-infiltration measures and stre Lightening of BSF are reviewed by Government from time to time for increasing vigilance at the border and reducing the distance between checkposts.

## Opposition to Assam Accord

- 122 SHRI K. M. KHAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Assam accord has been opposed by the minorities in general and also by some Members of Parliament;
- (b) whether Government have received any reports in this regard; and
- (c) jf so, what is Government's reaction in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA): (a) to (c) Some sections of the minorities had expressed apprehensions in regard to the Clauses in the Assam Accord relating to the foreigners issue. To make the position clear the Central Government have undertaken the Citizenship (Amendment) Bill, 1985, which has been passed by Lok Sabna.

## Promotion of Natonal Integration

- 12127. SHRI F. M. KHAN: Will the Minister of HOME AFFAIRS be pleased to state;
- (a) what measures have so far been taken to promote the cause  $_0\mathrm{f}$  national, integration Irj various States during the last year; and

(b.) what steps have been taken against those who were found guilty of spreading communal hatred during the period?

to Questions

THE MINISTER OF HOME AFF-AIRS (SHRI S. B. CHAVAN); (a) and (b) The Government of India has been constantly emphasising that the State Government.- should endeavour to promote national integration and also to formulate specific program; in this direction. Recently, the Central Govt, issued a comprehensive guidelines to the State Governments for promoting communal harmony & national integration.

## Criticism of Indian Government by Amnesty Internationa!

1228. DR. SHANTI G, PA Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention  $ha_s$  been drawn to the annual report of the Amnesty International  $fo_r$  the year, 1084;
- (b) whether the said report has criticised the Government of India odetention of several hundred of political prisoners without trial under preventive detention lawn;
- (0); U BO, what are flic dataila ia this regard; and
- (d) what action has been taken to counter the criticism?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU): (a) to (d) Government have seen the Amnesty International Report 1984. The laws relating to preventive detention in India derive authority from the Constitution. The report is based on distorted information.